NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

: CA/73/IB/17

PETITION NUMBER

: CP/664/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: NEYCER INDIA LTD

NAME OF THE RESPONDENT(S)

: BANK OF INDIA LTD

UNDER SECTION

: 11

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. SAPHIYANARAYANAN Counsel for Respondent of 2
2 RAM RASACEPONON Counsel for Resonant lung

RAM ROSAGOLOSON UM LEADE

ORDER

Counsel for both the parties present. Counsel for Bank of India has filed a reply, a copy of which has been given to the other side. The Counsel for Applicant prayed for time to file the Rejoinder.

Counsel for the Applicant prayed to grant an Injunction against the recovery of Rs.50,000/- per day, which is being made by the bank. In this regard, the Applicant is directed to make a representation with detailed rationale before the bank for recovery of a lesser amount, if the recovery of Rs.50,000/- per day is causing hardship. The counsel for Respondent is directed to provide the details about the balance outstanding debt yet to be paid by the Applicant to the bank in order to facilitate one time settlement. Put up on 12.02.2018 at 10.30 AM.

> -500 (CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)